

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

15  
O.A.No.902/97.

Date of decision: 22-7-1997.

Between:

S. Purnachandra Rao. .. Applicant.

And

1. The Secretary, Science and Technology, New Delhi.
2. The Surveyor General of India, Dehradun (U.P.) 248001.
3. The Director, South-Eastern Circle, Survey of India, Uppal, Hyderabad.
4. R.S.N.V. Prasad. .. .. Respondents.

Counsel for the applicant: Sri S.Gopala Rao.

Counsel for the respondents: Sri N.R.Devaraj.

CORAM:

HON'BLE SHRI R.RANGARAJAN, Member (A)

HON'BLE SHRI B.S. JAI PARAMESHWAR, Member (J).

JUDGMENT.

For  
(by Hon'ble Sri B.S. Jai Parameshwar, Member (J)).

Heard Sri S. Gopala Rao, the learned counsel for the applicant and Sri N.R.Devaraj, the learned standing counsel for the respondents.

The applicant was originally appointed as TTB (Topo ~~aux~~) in the Department of Survey of India on 29-1-1965 whereas

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the 4th respondent was appointed on 1-6-1966. Later the applicant was promoted as Topo Aux. Grade-V on 1-7-1966 whereas the 4th respondent was promoted on 1-7-1967 and the applicant and the 4th respondent were further promoted as Topo Aux. Grade IV on 1-1-1968 and 1-1-1969 respectively. Both of them were further promoted as Grade III and Grade II on 1-1-1972 and 1-7-1994. It is stated that the applicant was promoted as Surveyor on 1-10-1976 whereas the 4th respondent was promoted on 1-7-1982. Therefore, the applicant states that it is clear <sup>from the above data</sup> that the 4th respondent was junior to ~~him~~ him. It is stated that on 1-1-1983 the applicant was drawing the basic pay of Rs.580/- as in the category of Surveyor, but curiously the basic pay of the 4th respondent was fixed as Rs.600/- as per P.R.22-C. Thus he claims that he was drawing less than the 4th respondent who is junior to him. Hence, he submitted a representation to the authorities requesting to fix his pay scale on par with that of his junior, the 4th respondent.

This O.A., is filed praying for a direction to the respondents 1 and 2 to step-up the pay scale of the applicant on par with that of his junior, the 4th respondent with effect from the date when the 4th respondent was drawing the higher pay scale and with all consequential benefits like arrears of salary etc.

The representation of the applicant was forwarded by the Respondent No.3 to the 2nd respondent by Letter No.A-3060/18-A-13(B) dated 13-5-1993 (Annexure II, Page 8 of the O.A.). ~~It was~~ The Respondent No.2 by letter No. E-1-18544/854- Pay of Officers dated May, 1993 (Annexure III - Page 9 of the O.A.) informed, the Respondent No.3 that the case of the applicant has been referred to the Department of Science and Technology for clarification/confirmation. Till such time the confirmation is received from the Department of Science and Technology, this Anomaly case cannot be considered. Hence, the Respondent No.3 was requested to resubmit the case along with Service Books, if necessary on receipt of confirmation by the Department of Science and Technology, which would be communicated to him in due course.

From the above, it is evident that the case is still under examination by the Respondents. The case, it appears can be finalised only after getting the necessary clarification/confirmation from the Department of Science and Technology.

In view of the above, the Respondent No.3 is directed to correspond with the Department of Science and Technology for getting the necessary clarification/confirmation. On receipt of the necessary clarification/confirmation, the case must once again be reviewed ~~and~~

by the 3rd respondent and sent to the 2nd respondent for getting the necessary orders. As the case is an old one, it is necessary that this case should be expedited and to that extent the Respondents 2 and 3 should take sufficient and speedy action for deciding the case according to law.

With the above directions, the O.A., is disposed of at the admission stage itself. No order as to costs.

  
B.S.JAI PARAMESHWAR,  
MEMBER (J)

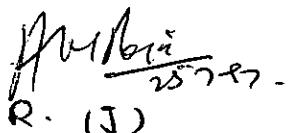
22.7.97

  
R.RANGARAJAN,  
MEMBER (A)

Date: 22-7-1997.

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Dictated in open Court.

sss.

  
D.R. (J)

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## Copy to:

1. The Secretary, Science and Technology, New Delhi.
2. The Surveyor General of India, Dehradun (U.P.).
3. The Director, South Eastern RCircle, Survey of India, Uppal, Hyderabad.
4. One copy to Mr. S. Gopal Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to HBSJ, M (B), CAT, Hyderabad.
7. One duplicate copy. No spare copy.

← HRS  
KC

YLKR

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14-7-1997  
HYDERABAD

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED: 22/7/97

ORDER/JUDGEMENT

M.A./R.A./C.A. NO.

in

D.A. NO. 902/97

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed

Ordered/Rejected

No Order/Rejected